

(b) the name of the schemes alongwith the sanctioned amount for each for scheme for the development of extremely backward tribes in Madhya Pradesh during the last three years; and

(c) whether the entire amount of all these schemes has been allocated to the State and if not, the reasons therefor and by when the amount would be allocated?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) Among scheduled tribes, 75 communities who have stagnant population, low-level of literacy, pre-agricultural technology and are economically backward have been identified and categorized as Particularly Vulnerable Tribal Groups (PTGs). Tribes belonging to Particularly Vulnerable Tribal Groups can be considered as extremely backward tribes. 'Development of Particularly Vulnerable Tribal Groups' scheme is being implemented for the overall development of PTGs. This scheme is 100% Central Sector Scheme. Activities such as housing, land distribution, land development, agricultural development, cattle development, income generation programmes, healthcare, infrastructure development, social security etc. are being taken up under this scheme as per the Conservation-cum-Development (CCD) Plans prepared by States. Details of funds released to the State Government of Madhya Pradesh during the last three years are given in Statement (*See below*).

(c) The funds are released as per the CCD Plan and the proposal received from State Governments. Madhya Pradesh has been provided the entire amount proposed by the State Government.

Statement

Details of Funds released to the State Government of Madhya Pradesh during 2007-08 to 2009-10 under the scheme of Development of Particularly Vulnerable Tribal Groups (PTGs)

		(Rs in lakh)		
Sl.No.	Name of the State/UT	2007-08	2008-09	2009-10
1.	Madhya Pradesh	1000.000	3754.900	5067.800

Proposals of Andhra Pradesh under Forest Rights Act

2927. SHRI NANDI YELLAIAH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the proposals submitted by Andhra Pradesh Government for upgradation of administration in scheduled areas of the State and for upliftment and welfare of Scheduled Tribes of the State under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 during the last two years;

(b) the status of sanction/implementation of each of these proposals; and

(c) the names of NGOs engaged in the State and the level of their performance, indicating the achievements made by them, district-wise separately?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, administered by the Ministry of Tribal Affairs, seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded, and to provide for a framework for recording the forest rights so vested and the nature of evidence required for such recognition and vesting in respect of forest land. The Act does not envisage consideration, of the proposals relating to upgradation of administration in scheduled areas and for upliftment and welfare of Scheduled Tribes.

(b) and (c) In view of the reply to part (a) above, these questions do not arise.

ST status to Medara community

2928. SHRI SYED AZEEZ PASHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has been receiving demands and representation from the Medara community of Andhra Pradesh to give them Scheduled Tribe status;

(b) whether it is a fact that a study by the Anthropological Survey of India has also been done and the report submitted to the Government;

(c) the status of the demand;

(d) whether there is any mechanism with the Government to study and act on such demands; and

(e) the steps proposed to study the demands of the community including that for parity with their co-Medaras in other States?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) to (e) Yes, Sir. These have been referred to the State Government of Andhra Pradesh for their comments/views, as required under Article 342 of the Constitution and as per modalities approved by the Government of India on 15.6.1999 and revised on 25.6.2002 for deciding claims for inclusion in, exclusion from and other modifications in the Orders specifying Scheduled Castes and Scheduled Tribes lists.

Delays in notification of claims under Forest Rights Act

2929. SHRIMATI T. RATNA BAI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the steps taken to reduce delays in the verification of claims under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;